

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

**MISC Application No. ST/MISC/70431/2018 in
APPEAL No. ST/70195/2017-CU[DB]**

(Arising out of Order-in-Appeal No. NOI/SVTAX/000/APPL-I/266/2016-17 dated 22/12/2016 passed by Commissioner of Central Excise (Appeals-I), Meerut)

Commissioner, Service Tax Commissionerate, Noida **Appellant**

Vs.

M/s HCL Technologies Ltd. **Respondent**

Appearance:

Shri Mohd Altaf (Assistant Commissioner) AR

for Appellant

None

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 11/12/2018

Date of Decision : 11/12/2018

FINAL ORDER NO 72842 / 2018

Per: Archana Wadhwa

The Misc. Application stands filed by Revenue to withdraw the appeal under the Litigation Policy.

2. In view of the above we allow the Misc. Application and dismiss the appeal under Litigation Policy.

(Dictated and pronounced in Court)

**Sd/-
(Anil G. Shakkarwar)
Member (Technical)**

**Sd/-
(Archana Wadhwa)
Member (Judicial)**